

Central Administrative Tribunal Principal Bench, New Delhi.

CP-13/2007 in OA-461/2003

New Delhi this the 17th day of April, 2007.

Hon'ble Mr. Justice M. Ramachandran, Vice-Chairman(J) Hon'ble Mrs. Chitra Chopra, Member(A)

Sh. Man Mohan Nagi, S/o Sh. Bhag Ramji, R/o T-82A, Railway Colony, Chandigarh.

Applicant

(through Sh. A.K. Bhagat, proxy for Sh. K.K. Patel, Advocate)

Versus

- Sh. V.N. Mathur,
 The General Manager,
 Northern Railway,
 Baroda House,
 New Delhi-1.
- Sh. Rakesh Tandon, Divl. Railway Manager, Northern Railwa, Ambala Division, Ambala.
- Sh. Rajiv Bajaj,
 D.P.O., Ambala Division,
 Northern Railway,
 Ambala.

Respondents

(through Sh. R.L. Dhawan, Advocate)

Order (Oral)

Hon'ble Mr. Justice M. Ramachandran, VC(J)

Although a Writ Petition has been filed challenging the Tribunal's order dated 12.09.2006, from which the present Contempt Petition has arisen,



Since interlocutory orders were passed, it is submitted that the orders have been partially complied with reserving the right to reopen the issue in case necessity arises. In such situation, we do not think it justifiable to retain this C.P. any longer. It is closed. Respondents are discharged.

(Chitra Chopra)
Member(A)

(M. Ramachandran) Vice-Chairman(J)

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